

(48)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 71/96

Date of Order: 22-1-96

Between:

P.G. Ambeshwar.

Applicant.

and

1. The Ordnance Factory Board,  
10-A Auckland Road, Calcutta  
rep. by Director General of  
Ordnance Factories. .... ~~Applicant~~
2. The General Manager, Ordnance Factory Project,  
Eddumailaram, Medak Dist. A.P.
3. Sardar Mohamed
4. N. Venkateswar Rao.
5. Venkateswarlu.
6. E. Buchi Reddy.
7. Mallaiah.
8. K. Mallesham.

Respondents.

For the Applicant :- Mr. P. Naveen Rao, Advocate.

For the Respondents: Mr. N.R. Devraj,  
Sr. ~~Adv.~~ CGSC

CORAM:

THE HON'BLE MR. JUSTICE V. NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR. RARANGARAJAN : MEMBER(ADMN)

O.A.No.71/96

INTERIM ORDERS

Dt: 22.1.96

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri P.Naveen Rao, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. Notice before admission. List it on 29.2.96, for reply in the meanwhile.

3. The applicant joined as Electroplater in the Semiskill grade and later he was promoted to the skilled grade. R-3 to R-8 were initially in <sup>the</sup> ~~different~~ <sup>trades</sup> grades and they had come to the skilled grade on ~~a~~ date earlier to the date on which the applicant was promoted to the skilled grade. Vide Factory Order Part-II dated 30.8.94 (Annexure A-II), the trade of the R-3 to R-8 was redesignated as Electroplater (Skilled), and it is further ordered that the date of holding the skilled grade in their erstwhile trades has to be reckoned for fixing their seniority <sup>in skilled grade in</sup> if the Electroplater becomes skilled trade.

4. It is urged for the applicant that there is no rule whereby there can be a conversion of the trade, and even if there is any such conversion, the seniority of those <sup>converted</sup> ~~promotees~~ has to be reckoned from the date of conversion only, and not from the date on which they had

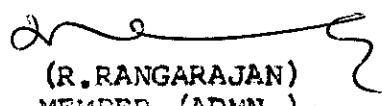
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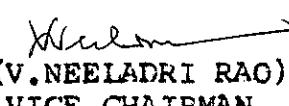
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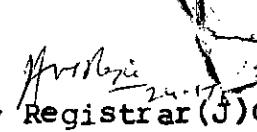
come into the skilled grade in the erstwhile trade. Those are the matters for consideration in the OA. As we feel that there is a prima-facie case in favour of the applicant, it is just and proper to pass the following interim order:

Without considering the case of the applicant for promotion to H.S.Gr.II in the trade of Electro-plater, the cases of R-3 to R-8 for such promotion shall not be considered. Ofcourse, this interim order will be subject to the result in the OA. //

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

  
(V. NEELADRI RAO)  
VICE CHAIRMAN

DATED: 22nd January, 1996.  
Open court dictation.

  
Deputy Registrar (J) C

To vsn

1. The Director General of Ordnance Factories, Ordnance Factory Board, 10-A Auckland Road, Calcutta.
2. The General Manager, Ordnance Factory Project, Eddumailaram Medak Dist. A.P.
3. Sardar Mohamed, OFPM/1722-8/HTM
4. N. Venkateswar Rao. OFPM/1014-8/HTM,
5. Venkateswarlu, OFPM/1138-3/SUS
6. E. Buchi Reddy, OFPM/1134-6/SUS
7. Mallaiah, OFPM/1346-2/SUS
8. K. Mallesham, OFPM/1700-9/SUS,
9. One copy to Mr. P. Naveen Rao, Advocate, CAT. Hyd.
10. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.

Ordnance Factory Project  
Eddumailaram, Medak Dist

pvm.

C.O.Sec  
Received  
on 26/1/96  
C.C. by 26/1/96  
TYPED BY 26/1/96  
COMPARED BY  
CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE-CHAIRMAN

and

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

DATED: - 26 / -1995.

ORDER/JUDGMENT

M.A./R.A/C.A.No.

in

O.A.No. 71/96.

T.A.No. (W.P. )

NBA

Admitted and Interim Directions  
Issued.

Allowed

list on 29/1/96

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

pvm.

